

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29<sup>th</sup> May, 2017, 10.30 A.M

Name of the Company	Tapan Bhar. -Versus- Pashupati Nath Himghar Pvt.Ltd. & Ors		
Under Section	<b>397/398</b>		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. URMILA CHAKRABORTY, ADV

2. SIDHARTHA SHARMA, ADV

} Petitioner

29/05/2017

at

1. PATITA PABAN BISWAS, Adv

2. KUNDIL MAHAJAN, Adv

} Re: 19 CP

29/5/17

ARITRA BASU, Adv.

AMRITLAL CHATTERJEE, Adv.

] for the Resp No. 13

29/5/17

Date : 29-05-2017 - CP No. 199/KB/2013/-IA-06/KB/2017-IA-178/KB/2017 – Tapan  
Bhar Vs. Pashupati Nath Himghar Pvt. Ltd. & Ors.

**ORDER**

The Ld. Lawyers on behalf of the petitioner as well as on behalf of the Respondent(s) are present.

The Respondent No.13 has filed his reply which is out of time. His prayer to file the reply out of time, is allowed with a cost of Rs. 5,000/- (Rupees five thousand only) to be deposited with the Central Army Welfare Fund.

The Respondent(s) submitted that he will deposit the amount within a week's time.

The petitioner is at liberty to file his rejoinder, if any, within two weeks' time with copy to the respondent(s).

Fixing 21-07-2017.

  
MANORAMA KUMARI  
MEMBER(J)